

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Thursday, 12th day of November Two Thousand And Twenty

PRESENT:

THE HON'BLE SHRI S.N. TERDAL, MEMBER(J)
THE HON'BLE SHRI C.V. SANKAR, MEMBER(A)

O.A.310/491/2020

J. Mani, Driver,
National Institute of Fashion Technology,
Rajiv Gandhi Salai,
Taramani,
Chennai-600 113.Applicant

(By Advocate: M/s. G. Dharoga)

Vs.

1. The Union of India rep. By
The Joint Director,
National Institute of Fashion Technology,
NIFT Campus,
Rajiv Gandhi Salai, Taramani,
Chennai-600 113;
...Respondent
(By Advocate:Mr. Su. Srinivasan, Sr. CGSC)

O R A L O R D E R

(Pronounced by Hon'ble Mr. S.N. Terdal, Member(J))

This OA has been filed by the applicant seeking the following relief:-

"to call for the all relevant records pertaining to the impugned order made in proceedings No. 14(13)/NIFT/Che/Estt/JM/2005 dated 05.10.2020 passed by the Respondent herein and quash the same as highly illegal, arbitrary, unreasonable being violative of rules and principles of natural justice and thereby direct the respondent to reinstate the applicant into service with all consequential service and monetary benefits and pass such further or other orders as this Hon'ble Tribunal may deems fit and proper in the circumstances of this case and thus render justice."

2. Heard Mr. G. Dharoga, Learned Counsel for the applicant and Mr. Su. Srinivasan, Learned Sr. Standing Counsel appearing for the respondents on advance notice.
3. We have perused the OA and all the documents.
4. Suspension order against the applicant was passed under Rule 10(1) of the Central Civil Services (Classification, Control

and Appeal) Rules, 1965 only on 05.10.2020 that only about 36 days before.

5. Since the matters in respect of suspension can only be viewed after 90 days, we do not find any illegality as of now in issuing the suspension order. Hence, the O.A. is dismissed as pre-mature. No costs.

(C.V. SANKAR)
MEMBER(A)

(S.N. TERDAL)
MEMBER(J)

12.11.2020

Asvs